

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 476/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017

NAME OF THE PARTIES: Jayesh Shantilal Sompura & Anr.
V/s.
Satra Realty and Builders Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	T.P. Sopah	Advocate for Petitioner	
2)	B.K. Gala	Advocate for Respondent	

ORDER
TCP No. 476/I&BP/NCLT/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. From the side of the Petitioner, the Learned Representative has stated that this Matter has been transferred from the Hon'ble High Court, however submission of Form No. 5 is yet to be completed.
3. For requisite compliances, the Petitioner is granted time to comply on or before 20.05.2017.
4. From the side of the Respondents, they are challenging the maintainability of the Petition on the ground that the Petitioners do not fall under the definition "Operational Creditors". A copy of the objection has been served on the other side. Time is granted to the Petitioner to give proper reply to this preliminary objection.
5. By consent adjourned to **16.06.2017**. Date is communicated to both the sides.

Dated: **18.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)